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BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD

IA 343/2017 in C.P. (I.B) No. 65/7/NCLT/AHM/2017


Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.11.2017

Name of the Company: Bank of India (CoC)  
V/s.  
Anil Nutrients Ltd.

Section of the Companies Act: Section 22 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VISHAL J.DAVE	Adv.	Applicant	
2.				

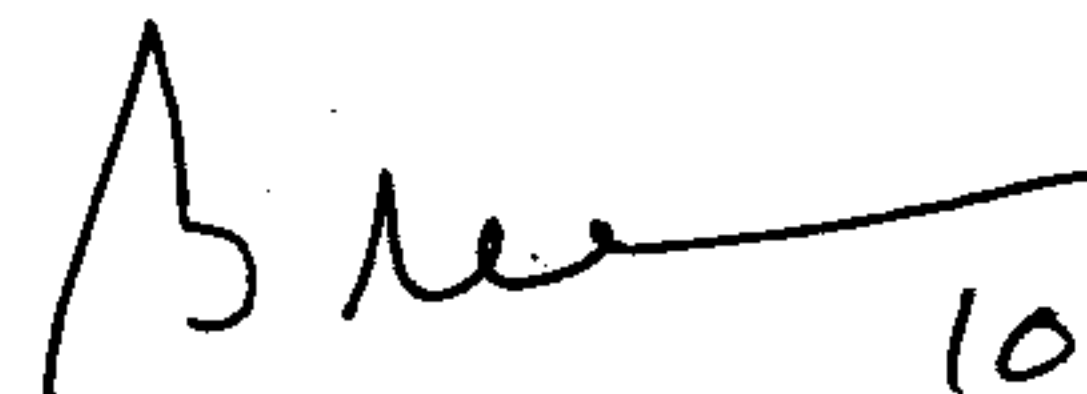
**ORDER**

Learned Advocate Mr. Vishal Dave present for Applicant. None present for Respondent in IA 343/2017.

IRP sent a mail reported no objection.

Confirmation mail from IBBI received confirming the name of Mr. Ramchandra D. Chaudhary as Resolution Professional.

Hence, Mr. Ramchandra D. Chaudhary is appointed as Resolution Professional under section 22 of the Code.

  
10.11.17  
BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

Dated this the 10th day of November, 2017.